

ITEM NO.2

COURT NO.5

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 209/2022

KAMAL SINGH

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

WITH

Cr1.A. No. 212/2022 (II)
(IA No. 79075/2022 - GRANT OF BAIL)

Cr1.A. No. 211/2022 (II)
(IA No. 170884/2022 - GRANT OF BAIL)

Date : 21-03-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Appellant(s) Mr. Rameshwar Prasad Goyal, AOR
Mr. Gagan Sanghi, Adv.

Mr. Sudhir Mendiratta, AOR

For Respondent(s) Mr. Ankit Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA NO 79075/2022 in Cr1. A. No. 212 OF 2022

& I.A. NO. 170884/2022 in Cr1. A. No. 211 OF 2022

Leave was granted by this Court in these matters on 11.02.2022 and prayer for interim relief (bail) was rejected.

The present applications have been filed seeking bail on the pretext that the appeals could not be heard in due course of time.

After we have heard learned counsel for the parties and taking into consideration the period of incarceration of the appellants,

this Court is not inclined to grant indulgence of bail at this stage. The applications are, accordingly, rejected.

However, if the appeals are not heard in due course of time, the appellants will be at liberty to renew the applications for bail.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER